

Contraband Gold in Bombay

2061. Shri Ram Harkh Yadav: Will the Minister of Finance be pleased to state:

(a) whether the contraband gold worth 10 lakhs of rupees was seized by the Central Excise Authorities in Bombay on the 21st March, 1965; and

(b) if so, the details of the seizure and its consequences?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). In the early hours of 22nd March, 1965 the Central Excise Officers in Bombay intercepted a Vauxhall car and recovered 6,920 tolas of foreign marked gold packed in four jackets wrapped in gunny bags. The value of the gold seized is about Rs. 4,32,000. Two persons were arrested. Further investigations are in progress.

Patel Study Team

2062. Shri Rajdeo Singh: Will the Minister of Planning be pleased to state the action taken on the recommendations of the Patel Study Team for the four Eastern Districts of U.P. in regard to:

- (i) setting up of Heavy Industry in public and private sectors separately;
- (ii) Agriculture;
- (iii) Transport; and
- (iv) other items?

The Minister of Planning (Shri B. R. Bhagat): A statement is laid on the Table of the House. [Placed in library, see No. LT-4160|65].

Grants to Medical Institutions

- 2063.** { **Shri Dharmalingam:**
Shri Sezhiyan:
Shri Muthu Gounder:
Shri Ramabadran:

Will the Minister of Health be pleased to state the Statewise particulars of the grants (i) asked for (ii)

recommended by the State Governments and (iii) amounts paid by Government to various voluntary medical institutions for 1962-63, 1963-64 and 1964-65?

The Minister of Health (Dr. Sushila Nayar): The particulars of the grants sanctioned to voluntary medical institutions under the "Scheme of *ad hoc* grants to T.B., Leprosy, Cancer and other voluntary medical institutions" are given in the statement at Appendix-I laid on the Table of the House. [Placed in library, see No. LT-4161|65] Information about the requests against which it was not found possible to sanction any financial assistance for various reasons is given in Appendix-II of the said statement.

Tax Collection

- 2064.** { **Shrimati Savitri Nigam:**
Shri Yashpal Singh:

Will the Minister of Finance be pleased to state:

(a) whether Government are aware that in spite of Section 23 of the Income-tax Act, 1961, which lays down that the annual value of any property shall be according to rent, the Income-tax authorities have also been given wide discretion in the absence of any guiding principle to put any high figure which causes unnecessary harassment to the public; and

(b) if so, the steps Government propose to take in the matter?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). Section 23(1) of the Income-tax Act, 1961, states that the annual value of any property shall be determined to be the sum for which the property might reasonably be expected to let from year to year. According to the provisions of the Act, the assessment of income from property is done on a national basis and not necessarily with reference to the actual rent received or expenses incurred which may be lower or higher.